IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75629 of 2014

(Arising out of Order-in-Appeal No. 21/DIB/CE(A)/GHY/14 dated 10.02.2014 passed by Commissioner, Customs & Central Excise (Appeals), Guwahati.

M/s T.D. Sen & Co.
UBI Complex, Main Road, P.O.- Mariani, Dist.-Jorhat,
Assam Pin-785634.

..Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Guwahati.
Nilomoni Phukan Path, Christian Basti, Guwahati-781005.

.. ...**Respondent**

APPERANCE :

None, for the Appellant
Shri K. Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No…75810/2021

DATE OF HEARING : 17.12.2021
DATE OF DECISION : 17.12.2021

P. K. Choudhary:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Tushar